

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 56/(MAH)/2013
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)



ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.02.2017

NAME OF THE PARTIES: Shridevi Suryakumar Jhaveri & Ors.

V/s.

M/s. Ruby Battery Corporation Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
2.	Heena Shah ilby sonal doshi 8 co	Advocate for petitioner	
2.	Agasti Vibhake	Advocate for R-2 ilby Jayakar & partners.	

ORDER

TCP No.56/397-398/CLB/MB/MAH/2013

1. The Learned Counsel of both the sides are present.
2. They have stated that amicable settlement is in progress. A letter along with communication between the parties are also placed on record. A Joint Meeting is proposed within two weeks time to resolve the issues.
3. Since the talk of Settlement is in progress, under the circumstances, the C.P. is adjourned to **10th April, 2017**. Date is duly communicated to both the sides.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

28th February, 2017.